

IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 327 of 2019

Rajesh Kumar @ Rajesh Karn --- --- Appellant  
Versus  
Smt. Kiran Karn --- --- Respondent  
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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

For the Appellant: Mr. Tejo Mistry, Advocate  
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4/07.07.2020 Learned counsel Mr. Tejo Mistry appears for the appellant through Video Conferencing.

2. These are defects to be removed in this appeal.
  - vi. Provision of law may be corrected at page no. 1.
  - vi. Limitation petition may be filed.
  - vii. Case No. may be given as per C.C of impugned order at para no. 4, aggrieved and prayer portion.
  - x. Page no. 18-21 and 23-25 are faint / handwritten. True typed copy may be filed.
  - xi. A.F of Rs 10/- is short on C.C of impugned order.
  - xiii. Second set of memo may be filed.
  - xiv. Details of Court may be given at par-1, aggrieved and prayer portion.
3. As prayed for, three weeks' time is allowed to the learned counsel for the appellant to remove the surviving defects, failing which this appeal shall stand rejected without further reference to the Bench.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/